

Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH  
ALLAHABAD.

Dated : This the 13<sup>th</sup> day of July 2021

Original Application No. 330/00474 of 2021  
(Diary No. 1282 of 2021)

Hon'ble Justice Mrs. Vijay Lakshmi, Member (J)

Roshan Kumar, a/a 26 Years, S/o Jagdish Vishwakarma, R/o Karim Chak, Azad Road Chapra, Chapra Saran, Bihar.

. . .Applicant

By Adv : Shri Kedar Nath Mishra

**V E R S U S**

1. Union of India through its General Manager, North Central Railway, Subedarganj, Allahabad.
2. Chairman Railway Recruitment Board, Allahabad.

. . .Respondents

By Adv: Shri Shesh Mani Mishra

**O R D E R**

Shri Kedar Nath Mishra, learned counsel for the applicant is present in Court whereas Shri S.M. Mishra, learned counsel for the respondents is present online through video conferencing.

2. Heard learned counsel for both the parties on admission and perused the record available in pdf.
3. At the very outset, learned counsel for the applicant submitted that the applicant will be satisfied at this stage, if he is permitted to make a fresh representation, ventilating his grievance, before the competent authority, amongst the respondents, who may also be directed to decide his representation, by a reasoned and speaking order in accordance with law in a time bound manner.

4. Learned counsel for the respondents has objected to this prayer made by the learned counsel for the applicant.

5. In view of limited prayer made by the learned counsel for the applicant, no useful purpose will be served in keeping this OA pending and it is disposed of finally at the admission stage, with the following directions to the parties : -

(i) The applicant shall file a fresh representation ventilating all his grievances, before the respondent concerned, who is the competent authority, within a period of 15 days from today, along with a certified copy of this order.

(ii) The concerned respondent shall decide the representation of the applicant by a reasoned and speaking order, in accordance with rules and law, within a period of 3 months from the date of receipt of representation alongwith certified copy of this order.

6. The order so passed, shall be communicated to the applicants by the respondents without any delay.

7. There will be no order as to costs.

8. It is made clear, that I have not expressed any view on the merits of the case.

**(Justice Vijay Lakshmi)**  
Member (J)

/pc/